

GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
UNSTARRED QUESTION NO. †1075
ANSWERED ON 21.12.2017

PENALTY ON OFFENDERS FOR POLLUTING GANGA RIVER

†1075. SHRI KRUPAL BALAJI TUMANE

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether the Government has launched a cleaning campaign to make the Ganga river pollution free;
- (b) if so, the details thereof along with the works being undertaken by the Government to make the river clean;
- (c) whether the Government has issued any guidelines/notifications regarding penalising/imposing penalty on those found guilty of throwing garbage in the river; and
- (d) if so, the details thereof and the number of people penalised in this regard during the last three years?

ANSWER

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION & HUMAN RESOURCES DEVELOPMENT

(DR. SATYA PAL SINGH)

(a) & (b) Government has launched a number of schemes and campaigns for cleaning Ganga river, the latest being an umbrella program named Namami Gange, on 13 May 2015. Cleaning of river Ganga is being carried out through various coordinated activities including treatment of municipal sewage, treatment of industrial effluent, river surface cleaning, rural sanitation, afforestation & biodiversity etc. Under Namami Gange Program, 187 projects for various activities such as sewage infrastructure, river front development, ghat & crematoria, ghat cleaning, rural sanitation etc. have been sanctioned, out of which 47 projects have been completed so far.

(c) & (d) For causing environment pollution, action is taken against the offenders under the provisions of Environment (Protection) Act, 1986 and rules made thereunder. Vide Notification dated 07.10.2016, Government has also constituted authorities under EP Act, at National and State Levels who have been given certain powers to prevent pollution in river Ganga including power to issue direction under Section 5 of E(P) Act, 1986.
